

GOVERNMENT OF INDIA
MINISTRY OF EDUCATION
DEPARTMENT OF HIGHER EDUCATION
LOK SABHA
UNSTARRED QUESTION NO-2367
ANSWERED ON- 18/12/2023

ALLOCATION OF FUNDS UNDER 7TH UGC PAY REVISION TO KERALA

2367 SHRI KUMBAKUDI SUDHAKARAN:

Will the Minister of EDUCATION be pleased to state:

(a) the reasons behind the denial of Rs. 750.9 crores to Kerala under the 7th UGC Pay Revision, especially when the State Government claims to have submitted a complete proposal;

(b) the specific parameters used to evaluate and decide on the allocation of funds under the 7th UGC Pay Revision and how did Kerala fare in comparison to other States;

(c) whether the Government has found any discrepancy or oversight in the submission process from the end of the State Government of Kerala that led to the denial of funds; and

(d) whether the Government is taking any steps to address the concerns raised by the State Government of Kerala and ensure a fair and transparent allocation of funds under the 7th UGC Pay Revision?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF EDUCATION

(DR. SUBHAS SARKAR)

(a) to (d): The State Government of Kerala had submitted proposal to this Ministry for reimbursement of 50% central share on implementation of the scheme of revision of pay of teachers and equivalent cadres in universities and colleges following the revision of pay scales of Central Government employees on the recommendations of the 7th Central Pay Commission (CPC). The reimbursement of 50% central share is subject to implementation of the scheme along with the conditions stipulated in the guidelines of the scheme. The proposal received from the State Government of Kerala was examined in this Ministry and it was found to be incomplete as per the guidelines of the scheme. The State Government of Kerala was asked to furnish undertaking of the amount released by the State Government to the teachers, duly authenticated revised calculation sheet, check list and proforma for additional information and details of the

universities/ colleges for which the reimbursement is claimed, as per scheme's guidelines issued vide Ministry's letters dated 02.11.2017 & 26.07.2018.

The last date for submission of complete proposal by the State Governments was 31.03.2022 and all States, including Kerala, were asked to submit complete proposal as per the scheme's guidelines to this Ministry on or before 31.03.2022. The complete proposal, containing above mentioned requisite documents, from the State Govt. of Kerala was not received on or before the last date of the scheme i.e. 31.03.2022, hence, its proposal could not be considered for release of funds under this scheme. The scheme of reimbursement of central share to the State Government has been closed with effect from 01.04.2022.
